

(
SLP(C)No. 18851-18852 OF 2001
ITEM No.26

Court No. 3

SECTION XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.18851-18852/2001

(From the judgement and order dated 28/02/2001 in CWP 2857/97 nand CW
3578/97 of The HIGH COURT OF DELHI AT N. DELHI)

R.K. SUD

Petitioner (s)

VERSUS

REHABILITTN.MINI.EMPS.COOP.H.BLDG.S.LTD.

Respondent (s)

(With prayer for interim relief and office report)
(With Appln(s). for exemption from filing c/c of the impugned Judgment)
With

SLP(C)No.20863/2001 (With apln. for c/delay in filoing SLP and with
prayer for interim relief)

Date : 11/11/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)

Mr. Ashok Mathur,Adv.
Mr. Sandeep, Adv.
Ms. Indu Malhotra, Adv.

For Respondent (s)

Mr. Sushil Kumar Jain,Adv.
Mr. N.N. Goswami, Sr. Adv.
Ms. Rekha Pandey, Adv.
Mr. Satpal Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.....
.SP2

Tag on with SLP(C) Nos. 5109-5120/2001.

.SP1

Charanjit

[Om Prakash]
Court Master